

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

713/252/ND/2018

IN THE MATTER OF:

Income Tax Officer,
M/s. GLS Technologies Pvt. Ltd.

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 25.11.2019

Coram:01

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Zoheb Hossain,
Sr. St. counsel and Mr. Fahad M.
Khan, Advocate for I.T. Dept.

For the Respondent/ Corporate-debtor

:Mr. M. Yadubhushana Rao, AROC

ORDER

Heard the submissions made by the proxy counsel for the I.T. Department. AROC is present. Registry may put up the compliance met by the petitioner with regard to Tribunal's order dated 1.10.2019 by the I.T. Department on the next date of hearing. Post the matter to 18th December, 2019.

S - d

(V.K. Subburaj)
Member (T)

S - d

(P.S.N. Prasad)
Member (J)

(Annu)